

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) D. No(s).18970 OF 2003

(From the judgement and order dated 28/08/2003 in SCA No.8880/2003

of HIGH COURT OF GUJARAT AT AHMEDABAD)

N.H.L. MUNICIPAL MEDICAL COLLEGE

Petitioner(s)

VERSUS

STATE OF GUJARAT AND ORS.

Respondent(s)

(With prayer for interim relief)

(For Final Disposal)

With S.L.P. (C) No.18972 of 2003

(With application for intervention and prayer for interim relief)

(For Final Disposal)

S.L.P. (C) No.8533 of 2005

(With prayer for interim relief)

Date: 04/08/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL

HON'BLE MR. JUSTICE B.N. SRIKRISHNA

HON'BLE MR. JUSTICE P.P. NAOLEKAR

For Petitioner(s)

In SLPs 18970/03 & Mr. Gaurav Agrawal,Adv.

18972/2003: Mr. Prashant Kumar,Adv.

In SLP 8533/2005: Mr. Yashank Adhyaru,Sr.Adv.

Ms. Hemantika Wahi,Adv.

Ms. Aruna Gupta,Adv.

For Respondent(s) Mr. Yashant Adhyaru,Sr.Adv.

Ms. Hemantika Wahi,Adv.

Ms. Aruna Gupta,Adv.

Mr. M.N. Shroff,Adv.

Ms. Sumita Hazarika,Adv.

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Mr. Huzefa Ahmadi,Adv.

Mr. Ejaz Maqbool,Adv.

Mr. Nakul Dewan,Adv.

Mr. Vikash Singh,Adv.

Ms. Saloni Sinha,Adv.

Ms. Minakshi Nag,Adv.

Ms. Taruna Singh,Adv.

Mr. S.C. Patel,Adv.

UPON hearing counsel the Court made the following

O R D E R

Rejoinder

Four weeks' time is granted for filing counter affidavit.

affidavit, if any, be filed within two weeks thereafter.

[ T.I. Rajput ]

Court Master

[ V.P. Tyagi ]

Court Master